

THE SMALL COINS (OFFENCES) AMENDMENT ACT, 1974

No. 49 of 1974

[10th December, 1974]

An Act to amend the Small Coins (Offences) Act, 1971.

Be it enacted by Parliament in the Twenty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Small Coins (Offences) Amendment Act, 1974.

Short title.

52 of 1971. 2. In section 1 of the Small Coins (Offences) Act, 1971, subsection (2) shall be omitted.

Amendment of section 1.

3. In section 2 of the Small Coins (Offences) Act, 1971, the words "and 'Police' shall be substituted by the words 'and 'Police' (as defined in the Official Gazette)'" shall be substituted.

Amendment of section 2.

4. In section 4 of the Small Coins (Offences) Act, 1971, in subsection (1) the words "the Government may make rules" shall be substituted by the words "the Government may, by notification in the Official Gazette, make rules" and the word "and" shall be omitted.

Amendment of section 4.